



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनू
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
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No RPCB/RO- Jhunjhunu/ Legal -5 /2003 Through E Mail

Date:- 07/02/2024

Registrar General,
National Green Tribunal,
Central Zone Bench,
Bhopal

Sub: Regarding joint report by the committee in matter of OA no 186/2023, Gopal Gurjar vs
State of Rajasthan & Ors
Ref: Hon'ble NGT order dated 20.12.2023

Sir,

In continuation to Hon'ble NGT order under reference, please find enclosed herewith report of the joint committee, along with action taken by the stake holder departments for information & perusal please.

Sincerely,

Encls:- As Above


(Deepak Dhanetwal)

SEE & Regional Officer

Deepak Dhanetwal/ दीपक धनेटवाल
Regional Officer/ क्षेत्रीय अधिकारी
Rajasthan Pollution Control Board/ राजस्थान प्रदूषण नियंत्रण मंडल
Jhunjhunu/ झुंझुनू

Copy to following for information please:-

1. Member Secretary, Rajasthan Pollution Control Board, Jaipur
2. District Collector, Churu
3. Adv. Arvind Soni, B-83, Ratnam, Nandpuri Marg, Hawa Sadal, Civil Lines Jaipur
4. Sub Divisional Magistrate, Sujangarh/ Bidasar, Churu
5. General Manager, DIC, Churu
6. Regional Manager, RIICO, Churu


Regional Officer

Deepak Dhanetwal/ दीपक धनेटवाल
Regional Officer/ क्षेत्रीय अधिकारी
Rajasthan Pollution Control Board/ राजस्थान प्रदूषण नियंत्रण मंडल
Jhunjhunu/ झुंझुनू

JOINT REPORT OF THE COMMITTEE
SUBMITTED IN REFERENCE TO
HON'BLE NATIONAL GREEN TRIBUNAL(CZ),
BHOPAL
ORDER DATED 20.12.2023IN THE MATTER OF

O.A. No 186/2023

GOPAL GURJAR
VERSUS
STATE OF RAJASTHAN & ORS.

NOMINATED OFFICIALS

1. SUB DIVISIONAL MAGISTRATE, BIDASAR,CHURU
2. REGIONAL OFFICER, RAJASTHAN STATE POLLUTION CONTROL BOARD. JHUNJHUNU 
3. REGIONAL MANAGER,RIICO, CHURU
4. GENRAL MANAGER, DISTRICT INDUSTRIES CENTRE, CHURU

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Report of the Joint Committee in compliance of Hon'ble National Green Tribunal in the matter of O.A. No 186/2023(CZ), Bhopal Bench vide order dated 20.12.2023;

Gopal GurjarV/s State of Rajasthan & Ors.

1. CONTEXT AND CONSTITUTION OF THE COMMITTEE

1. Sh. Gopal Gurjar has earlier filed a petition with Hon'ble NGT Principal Bench of Delhi, with OA No 20/2023, which was heard for the matter relating to the allegations of there are several industries in Industrial Area operated by RIICO where copper scrap is being burnt during night emanating poisonous gases causing serious health hazards and damaging environment and also causing air pollution.
2. Further, Hon'ble NGT vide its order dated 22.02.2023, has formed a Joint committee comprising State PCB and District Magistrate, Churu, who shall look into the matter, visit the site, collect relevant information and if finds any violation, would take remedial action in accordance with the law within two months. District Magistrate, Churu was appointed nodal agency for coordination and compliance in this matter.
3. In continuation to which site was visited by the joint team and submitted its report with following observations: -
 - i. *As per RIICO Churu office record, there are total of 53 Nos. of industries operational which are located in RIICO Industrial Area Bidasar, District Churu.*
 - ii. *Among these 53 Nos. of industries, 01 industry operating by the name and style of M/s DK Metals and Alloys located at Plot No. G1-158 was found involved in recycling of copper scrap (copper ingots).*
 - iii. *M/s DK Metals and Alloys was allotted Plot No. G1-158 in RIICO Bidasar by RIICO Regional Office Chum vide letter no. 487 dated 07.08.2020. M/s DK Metals and Alloys has valid consent from RSPCB issued vide letter dated 06.01.2021 for the production capacity of 16 Tons per month of copper alloy products.*
 - iv. *Unit was found non-operative during inspection. Unit representative informed that unit has non-operational from last 15-20 days due to labours shortage. Unit has installed all plant machinery for processing of copper scrap in its furnace under closed shed. Suction hood was found to be provided with the furnace. Suction hood was found to be equipped with water scrubber followed by Effluent treatment plant. Stack height of Approx 100 feet was provided with the furnace suction hood. 35 nos. of*



medium size plants were found within its premises. During inspection, unit representative has submitted Lab monitoring report from Noida Testing Laboratories for Particulate Matter which was mentioned to be within prescribed limit. RSPCB Regional Laboratory Sikar shall be directed for conducting stack monitoring for verifying efficient working of pollution control measures within 30 days.

- v. Unit representative has informed that because of heat issue during operating furnace, unit operate during night time for comfort of labors and operational purposes.*
- vi. No waste water discharge was found inside/outside the industry premises."*

Further, Hon'ble NGT has disposed the case with aforesaid directions.

4. Hon'ble NGT(CZ) Bhopal, reviewed the matter vide OA No 186/2023, and passed an order dated 20.12.2023, with following observations: -

The matter has not been taken seriously by the authorities concerned. Accordingly, we direct the District Magistrate, Churu, Rajasthan and the representative of the State Pollution Control Board, Rajasthan to nominate one competent official to examine all the 53 units located in RIICO Industrial Area, Bidasar, District-Churu and to see the compliances and violation with regard to the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. It should be ensured that there should not be any burning of solid waste and there should not be any discharge of untreated water into the open land or to water bodies or in case of any violation the proper necessary action be initiated according to rule.

3. Accordingly, in compliance with the aforementioned, Rajasthan State Pollution Control, Jaipur vide its order dated 12.01.2024, nominated, Regional Officer, Rajasthan State Pollution Control Board(RSPCB), Jhunjhunu as the Officer Incharge, in this case on behalf of RSPCB to ensure compliance of Hon'ble NGT order.(Copy of the order enclosed as Annexure R-1)
4. Rajasthan Pollution Control Board vide its email dated 16.01.2024, requested District Collector, Churu to nominate one official as the member of joint committee. Copy of email is enclosed as Annexure-R-2.
5. In continuation to this, District Collector, Churu vide its letter dated 18.01.2024 nominated Sub Divisional; Magistrate(SDM), Bidasar, Churu, as his representative for



the joint committee Copy of email is enclosed as Annexure-R-3 and further, formed a committee of following officials:-

- a. SDM, Bidasar, Churu
- b. General Manager, District Industries Centre, Churu
- c. Regional Manager, RIICO, Churu
- d. Regional Officer, Rajasthan Pollution Control Board, Jhunjhunu

In view of above, following officers comprised joint committee responsible to present the factual status regarding grievances raised by the petitioner: -

S.No.	Name of Officers	Department
1.	Shri Ramesh Kumar, RAS	Sub Divisional Magistrate (SDM), Sujangarh, Churu (Additional Charge of Bidasar, Churu)
2.	Shri Deepak Dhanetwal, SEE	Regional Officer, Rajasthan State Pollution Control Board, Jhunjhunu
3.	Shri. Nanuram Gahloniya	General Manager, District Industries Centre, Churu
4.	Sh. SK Gupta,	Regional Manager, RIICO, Churu

2. METHODOLOGY FOLLOWED BY THE JOINT COMMITTEE

1. This report is being filed by the aforementioned Joint Committee after conducting the field visits of all 53 units/plots which were sanctioned by the RIICO in the RIICO Industrial Area, Bidasar, Churu. List submitted to Hon'ble NGT with previous report is enclosed as Annexure R- 4
2. In continuation to this, as per discussions held among all concerned nominated officials, it was decided to jointly visit the disputed area on 29th -30th January 2024..
3. The Joint Committee made field visits to each of the plot as per the list provided by the RIICO, with special emphasis on those units which are engaged in work related to copper processing and further its disposal. In order to identify and verify the alleged malpractices in the disposal of such wastes by these units and causing air pollution.

Specific Issues Raised By Petitioner

As per the petition filed by the petitioner, following allegations have been made:

<u>Details of Petition</u>	<u>Issues Raised</u>
Petition No OA No 20/2023, Principal Bench, Hon'ble National Green Tribunal Delhi, later take up by OA No 186/2023, Hon'ble NGT Central Zone, Bhopal Bench, in matter of Gopal Gurjar Vs State of Rajasthan & Ors.	1. That allegations of there are several industries in Industrial Area operated by RIICO Bidasar where copper scrap is being burnt during night emanating poisonous gases causing serious health hazards and damaging environment and also causing air pollution.

FACTUAL POSITION

A. List of Industries along with Products & categories

S.No	Name of the unit	Address of the Unit	Production activity / Plot Allotted for the purpose	Operational Status	Category of the unit
1.	M/s Kewatia Foods Pvt Ltd	F-1, RIICO Bidasar , Churu	Peanut Processing and Groundnut Oil	Operational	Orange
2.	M/s Kewatia Foods Pvt Ltd	F-2, RIICO Bidasar , Churu	Peanut Processing and Groundnut Oil	Operational	Orange
3.	M/s Kewatia Foods Pvt Ltd	F-3, RIICO Bidasar , Churu	Peanut Processing and Groundnut Oil	Operational	Orange
4.	M/s Vishwakarma Krishi Udhyog	F-4 RIICO Bidasar , Churu	Krishi Yantra	Closed	Closed
5.	M/s Karni Kripa Sand Stone	F-5, RIICO Bidasar , Churu	Stone Cutting	Operational	Orange
6.	M/s Kohinoor Prints (Old Name- Krishna Gopal Godara)	G1-6, RIICO Bidasar , Churu	Earlier allotted for Stone Cutting and found engaged in Textile Dyeing & Printing during operation	Operational	Red
7.	M/s Khilzi Engineering Company	F-7 RIICO Bidasar , Churu	Pipe Fitting	Closed	Closed
8.	M/s S.R. Forging Work	G-8 RIICO Bidasar , Churu	Hook and Iron Steel	Closed	Closed

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9.	M/s Rajwada Pump Industries	G-9 RIICO Bidasar , Churu	Submersible Pump	Operational	Green
10.	M/s Shri Mahalaxmi Steel Udhog	G-1-13 RIICO Bidasar , Churu	Fabrication Work	Operational	Green
11.	M/s Godara Industries	G-1-15 RIICO Bidasar , Churu	PVC Pipe	Closed	Closed
12.	M/s Mastan Foorging & Engineering	H-17 RIICO Bidasar , Churu	Hook Iron Steel	Closed	Closed
13.	M/s Novatex Industries	H-19-20 RIICO Bidasar , Churu	Job Work and Fabrication activity	Operational	Green
14.	M/s Shri Ram Industries	H-1-31,32 RIICO Bidasar , Churu	Peanut Processing	Operational	White
15.	M/s Shri Ram Industries	H-33 RIICO Bidasar , Churu	Peanut Processing	Operational	White
16.	M/s Shri Ram Industries	H-34 RIICO Bidasar , Churu	Peanut Processing	Operational	White
17.	M/s S.R. Forging Company	H-35 RIICO Bidasar , Churu	HS Pipe Fitting and Nuts	Closed	Closed
18.	M/s M.S. Industries	H-38 RIICO Bidasar , Churu	Engaged in Textile Dyeing & Printing during operation	Operational	Red
19.	M/s Borawar Industries	H-39,68,69,70 RIICO Bidasar , Churu	Peanut Processing and Groundnut Oil	Operational	Orange
20.	M/s Bidasar Forge Ind	H-40 RIICO Bidasar , Churu	Iron Hinge and Nut Bolt	Operational	Green
21.	M/s Hussain Forge Industries	H-41 RIICO Bidasar , Churu	Pipe Fitting & Nut Bolt	Closed	Closed
22.	M/s Chimnpa Industries	H-42 RIICO Bidasar , Churu	Washing and Squeezing of Cloths	Operational	Red
23.	M/s S.K. Engineering Works	H-43 RIICO Bidasar , Churu	Pipe Fitting and Nut Bolts	Operational	Green
24.	M/s Gold Star Forging Company	H-44 RIICO Bidasar , Churu	Hook Iron Steel	Closed	Closed
25.	M/s Pushpa Industries(Old Name- Daga Industries)	H-54, RIICO Bidasar , Churu	Food Industries	Operational	
26.	M/s Golbal Forging Works	H-47 RIICO Bidasar , Churu	Hook Iron Steel	Closed	Closed
27.	M/s Marudhar Tractors	H-50 RIICO Bidasar , Churu	Feits	Operational	White
28.	M/s Neil Foods	H-51, RIICO Bidasar , Churu	Roasted Peanuts	Operational	Orange

29.	M/s Jain Industries	H-52 RIICO Bidasar , Churu	Electrical Conduit Pipes	Operational	White
30.	M/s Neil Foods	H-1-56 RIICO Bidasar , Churu	Dairy Products	Operational	Orange
31.	M/s J.R. Industries	H-57 RIICO Bidasar , Churu	Peanut Processing	Operational	White
32.	M/s J.R. Industries	H-58 RIICO Bidasar , Churu	Peanut Processing	Operational	White
33.	M/s J.R. Industries	H-59 RIICO Bidasar , Churu	Peanut Processing	Operational	White
34.	M/s Veer Biggad Industries	H-60 RIICO Bidasar , Churu	Originally allotted for Flour Mill now used as Goddown	Operational	White
35.	M/s Shri Mahalaxmi Constructions	H-63 RIICO Bidasar , Churu	Cement Blocks	Operational	Green
36.	M/s Natraj Industries	H-61 RIICO Bidasar , Churu	Barbed Wires	Operational	White
37.	M/s Borawar Industries	H-67 RIICO Bidasar , Churu	Same unit as Mentioned at Serial No 19.		
38.	M/s Khushal Industries	H- 72,73 RIICO Bidasar , Churu	Peanut Processing	Operational	White
39.	M/s Sunil Kumar	H-81 RIICO Bidasar , Churu	Peanut Processing	Closed	Closed
40.	M/s R.K. Industries	H-92-93 RIICO Bidasar , Churu	Peanut Processing	Operational	White
41.	M/s R.K. Industries	H-94-95 RIICO Bidasar , Churu	Peanut Processing	Operational	White
42.	M/s Shri Industries	H-101 RIICO Bidasar , Churu	Steel Fabrication	Closed	Closed
43.	M/s Mangal masala Udhog	H-103 RIICO Bidasar , Churu	Spices & Oil Mill	Closed	Closed
44.	M/s Khariya Agro Industries	F-113 RIICO Bidasar , Churu	Peanut Processing	Operational	White
45.	M/s DK Metal & Alloys(old Name Sharma Enterprises)	G-1-158 RIICO Bidasar , Churu	Copper Ingots	Operational	Red
46.	M/s Kardwal Industries	H-138 RIICO Bidasar , Churu	Biomass Briquettes	Operational	Green
47.	M/s Kardwal Industries	H-144-145 RIICO Bidasar , Churu	Biomass Briquettes	Operational	Green
48.	M/s Kardwal Industries	H-146-147 RIICO Bidasar , Churu	Biomass Briquettes	Operational	Green
49.	M/s Krishna Industries	G-1-159 RIICO Bidasar , Churu	Peanut Processing	Closed	Closed
50.	M/s MS Industries	H-37 RIICO Bidasar , Churu	Same unit as Mentioned at Serial No 18.		
51.	M/s Ashok Industries	F-109 RIICO Bidasar , Churu	Peanut Processing	Operational	White

52.	M/s Industries	Ashok	F-110 Bidasar , Churu	RIICO	Peanut Processing	Operational	White
53.	M/s Industries	Ashok	F-111 Bidasar , Churu	RIICO	Peanut Processing	Operational	White

As per the details mentioned above and inspection of all these 53 units, it has been observed that out of 53 units 40 are in operation and 13 units were found closed. As the petition is related to burning of copper scrap and air pollution due to it. It was observed that there is only one unit listed at serial No. 45 i.e. M/s DK Metal & Alloys, G-1-158, RIICO Industrial Area, Bidasar, Churu, is engaged in copper processing activities only. Rest other units are mainly related to Peanut processing and other micro scale units, which are covered under white category and are exempted from obtaining consent to operate from State Board. Though inspection of all the 53 plots was carried out by the joint committee. However, details of those units which are not covered under white category is as under: -

SITE OBSERVATIONS OF COMMITTEE

The Committee decided to inspect all the 53 Units, starting from the only unit which is involved in copper processing.

1. M/s D.K. Metal & Alloys, G-1-158, RIICO Bidasar, Churu (S.No. 45 of the above list)
 - a. Factual Details: -Consent to operate of the unit was issued vide State Boards letter dated 06.01.2021 for manufacturing of copper alloy products with capacity 16 Ton/Month and is valid till 31.10.2025. Copy of consent to operate is enclosed as Annexure-R-5
 - b. On Site Observations: -
 - i. Unit was found operative during the course of inspection on dated 29.01.2024.
 - ii. Unit is engaged in processing of copper scrap.
 - iii. A pit furnace equipped with fume collection hood is used for melting of copper scrap.
 - iv. This fume collection hood is attached with a stack of height approx. 100 ft, which is further attached with water scrubbing system.
 - v. Fumes emitting from the furnace, first collected by the collection hood and then finally treated with scrubbing system and then allowed to discharge into the air with a stack of height 100 ft approx.
 - vi. To treat the water from water scrubber, ETP of capacity 5 KLD has been installed by the unit. Treated water is being recycled back into the scrubber.
 - vii. During the course of inspection stack monitoring was also carried out by the Officials of Regional Laboratory Sikar. As per the results, Particulate Matter was observed as 24 mg/Nm³, which is in accordance with the prescribed parameters. Copy of Monitoring report is enclosed as Annexure- R-6.

c. Non-Compliances Observed

i. No specific non-compliance observed at the unit.

d. Action taken against non-compliances observed: -

i. Not Applicable



Figure 1 D. K. Metals and Alloys

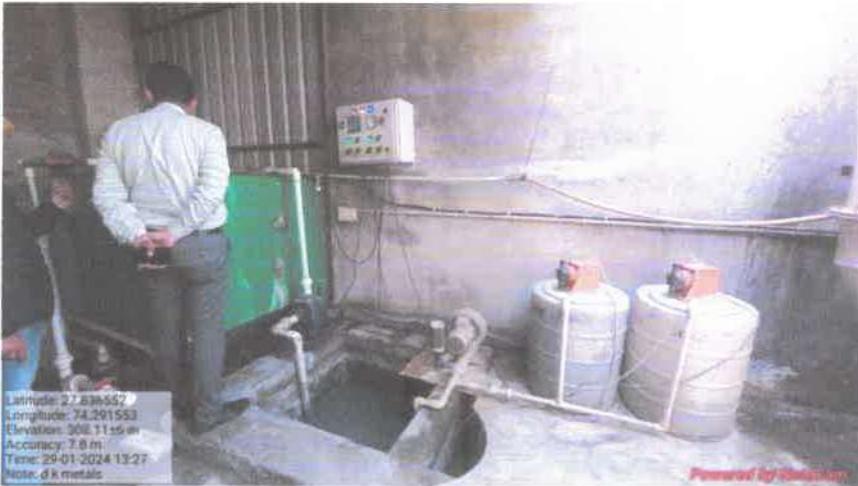


Figure 2 D. K. Metals and Alloys



Figure 3 D. K. Metals and Alloys

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Figure 4 D. K. Metals and Alloys

2. **M/s Kewatia Foods Pvt Ltd, F-1,2,3, RIICO Ind Area, Bidasar, Churu (S.No. 1,2,3 of above list)**

a. **Factual Details:** -Unit has obtained one time acknowledgement from the State Board vide letter dated 18.05.2020. **Copy enclosed As Annexure- R -7**

b. **On Site Observations:** -

- i. During the course of inspection, unit was found operative.
- ii. Unit is engaged in processing of Peanuts and further manufacturing of Ground nut oil.
- iii. Unit has installed boiler, along with stack of height approx. 18-20 mtr.
- iv. No water consumption was involved in process and no waste water found discharged outside the premises.
- v. Stack monitoring of the boiler could not be carried out as the unit has not provided adequate infrastructural facilities with the stack for monitoring.

c. **Non-Compliances Observed**

- i. Unit is covered under Orange Category and is liable to obtain consent to operate under the same, while has obtained acknowledgement under Green category.
- ii. Proper Infrastructural facilities have not been provided with the stack for carrying out the stack monitoring.
- iii. No arrangements have been provided by the unit to treat the boiler blow down.

d. **Action taken against non- compliances observed:** -

- i. A show cause notice for intended revocation of consent to operate has earlier been issued vide State Boards letter dated 15.05.2023, indicating the aforesaid mentioned deficiencies.
- ii. A fresh reminder of the same has been issued by State Boards letter dated 01.02.2024, with the direction to rectify the deficiencies so observed.



iii. Further, unit has been directed with the same letter dated 01.02.2024, as to why not environmental compensation be not levied upon the unit for shortcomings observed during inspection. Copy of the letter enclosed as Annexure-R-8



Figure 5 Kewatia Foods Pvt. Ltd.



Figure 6 Kewatia Foods Pvt. Ltd.

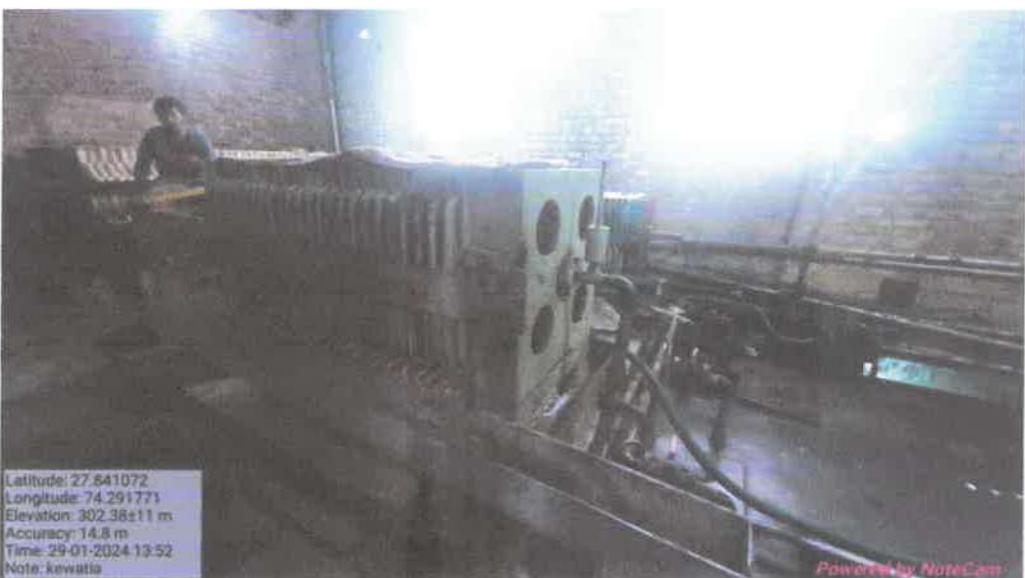


Figure 7 Kewatia Foods Pvt. Ltd.

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3. M/s Shri Karni Kripa Sand Stone, F-5, RIICO Bidasar, Churu (S. No. 5 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in stone cutting activities at the premises.

ii. During the course of inspection, it was observed that unit has stored slurry generated from the process, in a haphazard manner outside the premises.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

ii. Slurry was found disposed of outside the premises in a haphazard manner.

d. Action taken against non-compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-9



Figure 8 Shri Karni Kripa Sand Stone

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Figure 9 Shri Karni Kripa Sand Stone



Figure 10 Shri Karni Kripa Sand Stone



Figure 11 Shri Karni Kripa Sand Stone

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4. M/s Kohinoor Prints, G-1-6, RIICO Bidasar, Churu (S.No. 6 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

- i. Unit was found engaged in Dyeing on cloths and Printing activities at the premises without prior permission from State Board.
- ii. During the course of inspection, it was observed that unit is discharging colored waste water of dye, in a haphazard manner within the premises.
- iii. It was observed that unit is also discharging waste water underground.
- iv. Sample of waste water generated from the process is being collected by the officials of Regional Laboratory, Rajasthan State Pollution Control Board, Sikar.

c. Non-Compliances Observed

- i. Unit is operating without prior permission (consent to operate) from RSPCB.
- ii. Unit found discharging waste water without treatment within the premises and also mixing the same with the ground water, leads to contamination of the same.

d. Action taken against non- compliances observed: -

- i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-10



Figure 12 Kohinoor Prints

Lab

Lab

9

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Figure 13 Kohinoor Prints



Figure 14 Kohinoor Prints



Figure 15 Kohinoor Prints



Figure 16 Kohinoor Prints

Job
a
13.1



Figure 17 Kohinoor Prints

5. M/s Rajwada Pump Industries, G-9, RIICO Bidasar, Churu (S.No. 9 of the list)

a. Factual Details: -Unit has obtained one time acknowledgement from Rajasthan State Pollution Control Board. Copy of the acknowledgement is enclosed as Annexure- R-11.

b. On Site Observations: -

- i. Unit was found engaged in fabrication work using lathe machines.
- ii. No source of either air or water pollution observed during the course of inspection.

c. Non-Compliances Observed

- i. No non compliances observed.

d. Action taken against non- compliances observed: -

- i. Not applicable



Figure 18 Rajwada Pump Industries

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Figure 19 Rajwada Pump Industries

6. **M/s Shri Mahalaxmi Steel Udhyog, G-1-13, RIICO Bidasar, Churu (S.No. 10 of the list)**

a. **Factual Details:** -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. **On Site Observations:** -

- i. Unit was found engaged in fabrication activities at the premises without prior permission from State Board.
- ii. During the course of inspection, unit was found closed and no one was found at the premises. However, local people informed that unit is in operation.

c. **Non-Compliances Observed**

- i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. **Action taken against non- compliances observed: -**

- ii. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-12**

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Figure 20 Shri Mahalaxmi Steel Udhog

7. M/s Novatex Industries, H-19-20, RIICO Bidasar, Churu (S. No. 13 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in Fabrication and lathe machine related activities at the premises without prior permission from State Board.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. Action taken against non-compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-13



Figure 21 Novatex Industries

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Figure 22 Novatex Industries

8. **M/s M.S. Industries, H-37, 38, RIICO Bidasar, Churu (S. No. 18& 50 of the list)**

a. **Factual Details:** -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. **On Site Observations:** -

- i. Unit was found engaged in Dyeing on cloths and Printing activities at the premises without prior permission from State Board.
- ii. During the course of inspection, it was observed that unit is discharging colored waste water of dye, in a haphazard manner within the premises.
- iii. Sample of waste water generated from the process is being collected by the officials of Regional Laboratory, Rajasthan State Pollution Control Board, Sikar.

d. **Non-Compliances Observed**

- i. Unit is operating without prior permission (consent to operate) from RSPCB.
- ii. Unit found discharging waste water without treatment within the premises. **Action taken against non-compliances observed:** -
- iii. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-14**

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Figure 23 M.S. Industries

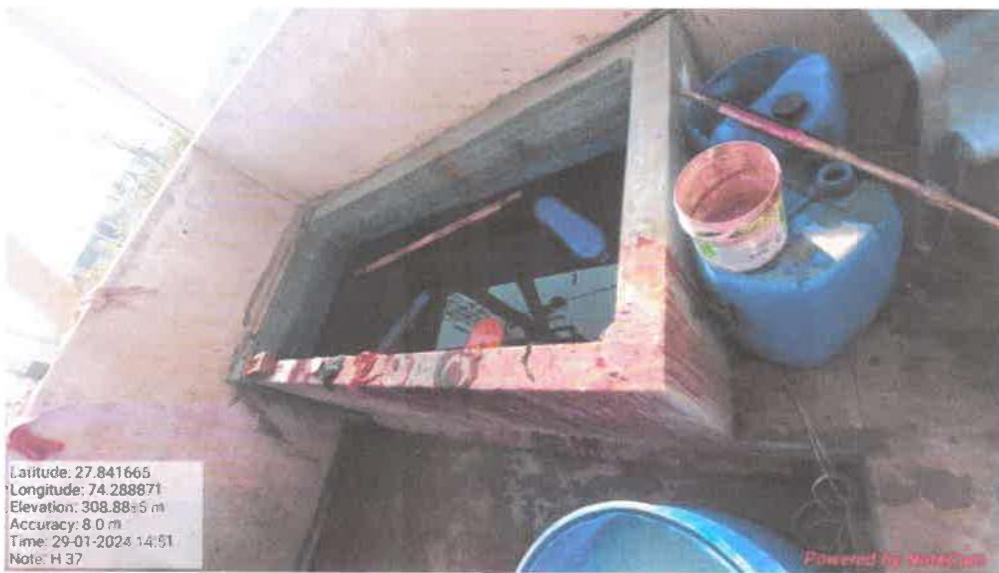


Figure 24 M.S. Industries



Figure 25 M.S. Industries

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9. M/s Borawar Industries, H-39,67,68,69,70, RIICO Ind Area, Bidasar, Churu (S.No. 19 & 37 of above list)

a. Factual Details: - Unit found operative without prior permission from the state board.

b. On Site Observations: -

- i. During the course of inspection, unit was found operative.
- ii. Unit is engaged in processing of Peanuts and further manufacturing of Ground nut oil.
- iii. Unit has installed 500 Kg/hr of boiler, along with stack of height approx. 12-13 mtr.
- iv. No water consumption was involved in process and no waste water found discharged outside the premises.
- v. Stack monitoring of the boiler could not be carried out as the unit has not provided adequate infrastructural facilities with the stack for monitoring.

c. Non-Compliances Observed

- i. Unit is covered under Orange Category and is liable to obtain consent to operate under the same, while unit is operative without prior permission from the state board.
- ii. Proper Infrastructural facilities have not been provided with the stack for carrying out the stack monitoring.
- iii. No arrangements have been provided by the unit to treat the boiler blow down.

d. Action taken against non-compliances observed: -

- i. A show cause notice for intended revocation of consent to operate has earlier been issued vide State Boards letter dated 15.05.2023, indicating the aforesaid mentioned deficiencies.
- ii. A show cause notice for intended closure directions has been issued by State Board vide letter dated 01.02.2024, with the direction to apply for consent to operate and rectify the deficiencies so observed.
- iii. Further, unit has been directed with the same letter dated 01.02.2024, as to why not environmental compensation be not levied upon the unit for shortcomings observed during inspection. Copy of the letter enclosed as Annexure-R-15.



Figure 26 Borawar Industries



Figure 27 Borawar Industries



Figure 28 Borawar Industries



Figure 29 Borawar Industries

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10. M/s Bidasar Forge Industries, H-40, RIICO Bidasar, Churu (S.No. 20 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

ii. Unit was found engaged in Fabrication related activities at the premises without prior permission from State Board.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. Action taken against non- compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-16**

11. M/s Chimnpa Industries, H-42, RIICO Bidasar, Churu (S.No. 18 & 50 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in washing and squeezing of bleached clothes at the premises without prior permission from State Board.

ii. During the course of inspection, it was observed that unit is discharging colored waste water, in a haphazard manner within the premises.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

ii. Unit found discharging waste water without treatment within the premises.

d. Action taken against non- compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-17.**



Latitude: 27.841811
Longitude: 74.28842
Elevation: 130.42±8 m
Accuracy: 13.4 m
Time: 29-01-2024 14:56
Note: H 42

Figure 30 Chimnpa Industries



Latitude: 27.841834
Longitude: 74.288466
Elevation: 130.42±27 m
Accuracy: 6.3 m
Time: 29-01-2024 14:56
Note: H 42

Figure 31 Chimnpa Industries



Latitude: 27.841856
Longitude: 74.288482
Elevation: 130.42±6 m
Accuracy: 7.8 m
Time: 29-01-2024 14:57
Note: H 42

Figure 32 Chimnpa Industries

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12. M/s SK Engineering Works, H-43, RIICO Bidasar, Churu (S. No. 23 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in Fabrication related activities at the premises without prior permission from State Board.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. Action taken against non-compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-18**



Figure 33 S.K. Engineering Works



Figure 34 S.K. Engineering Works

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Figure 35 S.K. Engineering Works

13. M/s Pushpa Industries (Old Name- Daga Industries), H-54, RIICO Bidasar, Churu (S.No. 25 of the list)

- a. Factual Details:** -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.
- b. On Site Observations:** -
- i.** Unit was found engaged in sweet making activities at the premises using gas fired oven without prior permission from State Board.
 - ii.** It was observed that unit was discharging waste water outside the premises without treatment.
- c. Non-Compliances Observed**
- i.** Unit is operating without prior permission (consent to operate) from RSPCB.
 - ii.** Unit found discharging waste water outside the premises.
- d. Action taken against non-compliances observed:** -
- i.** - Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-19**



Figure 36 Pushpa Industries

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Figure 37 Pushpa Industries

14. M/s Neil Foods, H-51, RIICO Bidasar, Churu (S.No. 28 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in peanut roasting activities at the premises using wood fired furnaces without prior permission from State Board.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. Action taken against non- compliances observed: -

i. Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-20



Figure 38 Neil Foods

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Figure 39 Neil Foods



Figure 40 Neil Foods



Figure 41 Neil Foods

15. M/s Neil Foods, H-56, RIICO Bidasar, Churu (S.No. 30 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

i. Unit was found engaged in dairy product activities at the premises using wood fired furnaces without prior permission from State Board.

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c. Non-Compliances Observed

- i.** Unit is operating without prior permission (consent to operate) from RSPCB.
- ii.** Stack provided with the furnace was of inadequate height.

d. Action taken against non-compliances observed: -

- i.** - Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-21

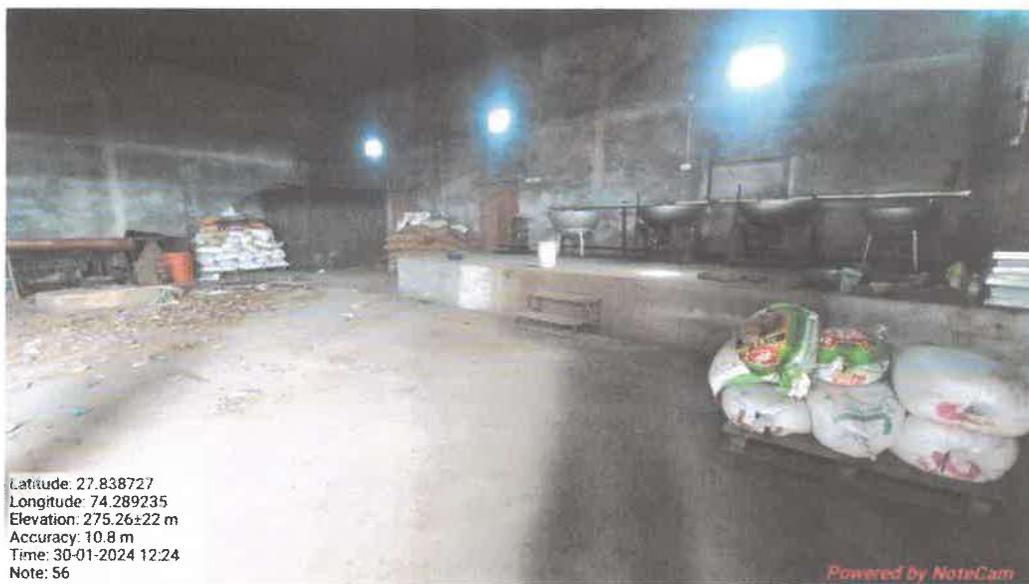


Figure 42 Neil Foods

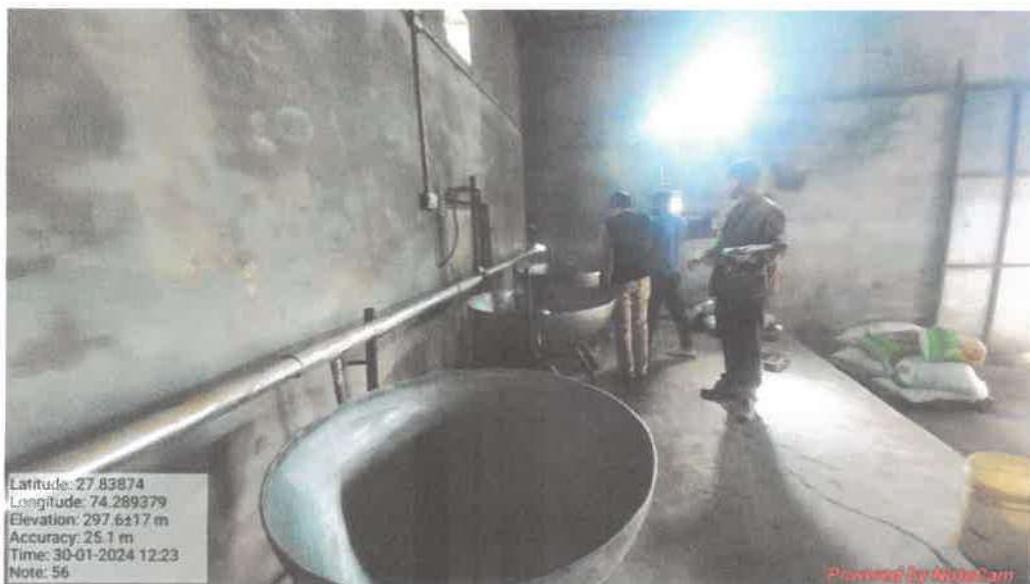


Figure 43 Neil Foods

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16. M/s Shri Mahalaxmi Constructions, H-63, RIICO Bidasar, Churu (S.No. 35 of the list)

a. Factual Details: -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.

b. On Site Observations: -

ii. Unit was found engaged in cement blocks manufacturing activities at the premises without prior permission from State Board.

c. Non-Compliances Observed

i. Unit is operating without prior permission (consent to operate) from RSPCB.

d. Action taken against non-compliances observed: -

i. - Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. Enclosed as Annexure-R-22



Figure 44 Shri Mahalaxmi Constructions

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Figure 45 Shri Mahalaxmi Constructions

17. M/s Kardwal Industries, H-H-138,144,145,146,147, RIICO Bidasar, Churu (S.No. 46,47,48 of the list)

- a. Factual Details:** -Unit found operative without obtaining prior consent to establish and/or operate from Rajasthan State Pollution Control Board.
- b. On Site Observations:** -
 - i.** Unit was found engaged in biomass briquettes manufacturing activities at the premises without prior permission from State Board.
- c. Non-Compliances Observed**
 - i.** Unit is operating without prior permission (consent to operate) from RSPCB.
- d. Action taken against non- compliances observed:** -
 - i.** - Show cause notices for intended closure directions under the provisions of Air and/or Water Act(s) and intended imposition of Environmental compensation have been issued to the unit vide this office letter dated 01.02.2024. **Enclosed as Annexure-R-23**



Figure 46 Kardwal Industries

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Figure 47 Kardwal Industries



Figure 48 Kardwal Industries

CONCLUSIONS

1. As per inspection of the joint committee, it has been concluded that there is only one unit is operative within the RIICO Industrial Area, in the name & Style of M/s DK Metals & Alloys, G-158, RIICO Bidasar, Churu, which is engaged in activities related to copper scrap processing.
2. During the course of visit, joint committee observed that the unit has provided, adequate pollution control measures like fume collection hood, stack equipped with water scrubber and ETP for treatment of scrubbed waste water etc.
3. In order to ascertain the efficiencies of installed pollution control measures, stack monitoring of the stack has also been carried out by the state board laboratory and as per the results of the stack, particulate matters were found under prescribed limit.
4. Further, rest of the units located in the RIICO were also inspected by the joint committee and it was observed that most of the units are of micro scale and engaged in peanut processing, which are covered under white category, and treated as non-polluting and are exempted from consent of the State Board.
5. Few industries which are covered under red category and orange category, which are though found operative, but not obtained prior permission from the State Board,

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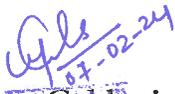
have been issued show cause notice for intended closure directions under the relevant sections of Air and Water Acts.

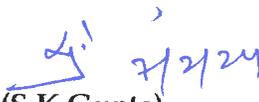
6. Furthermore, show cause notices for intended imposition of Environmental Compensation have also been issued to these units, who have not obtained prior permission from State Board
7. Allegations like several industries are burning copper does not hold true as there is only one unit which is processing copper scrap and that too by adopting adequate pollution control measures.
8. Authorities responsible for regulating other units which may cause air pollution and water pollution and are operative without prior permission from State Board, have already initiated actions against the defaulter units like imposition of environmental compensation and initiating legal proceedings etc.

Report is hereby placed on record for your kind perusal please.


(Ramesh Kumar, RAS)
Sub Divisional Magistrate
Sujangarh, Churu


(Deepak Bhanetwal)
SEE & Regional Officer
RSPCB, Jhunjhunu


(Nanuram Gahloniya)
General Manager, District Industries Centre
Churu


(S K Gupta)
Regional Manager
RIICO, Churu

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (492) RPCB/Legal/NGT/2023

2022-05

Date: 12/01/24

Regional Officer,
Rajasthan State Pollution Control Board,
Jhunjhunu

Sub: - Compliance to the Hon'ble National Green Tribunal order dated 20.12.2023 in Original application No. 186/2023 (CZ) Gopal Gurjar V/s Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT order dated 20.12.2023 directed inter-alia as follow:-

4. The perusal of the report reveals that the joint committee visited the site when the unit was not in operation and further that it is reported that 53 numbers of industrial units are in operation but only one unit was inspected and report has been submitted with regard to only one unit.
5. The matter has not been taken seriously by the authorities concerned. Accordingly, we direct the District Magistrate, Churu, Rajasthan and the representative of the State Pollution Control Board, Rajasthan to nominate one competent official to examine all the 53 units located in RIICO Industrial Area, Bidasar, District-Churu and to see the compliances and violation with regard to the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. It should be ensured that there should not be any burning of solid waste and there should not be any discharge of untreated water into the open land or to water bodies or in case of any violation the proper necessary action be initiated according to rule.
6. The authorities are further directed to submit the report with regard to all industrial units (53 reported in the report) within three weeks.

You are hereby nominated as officer Incharge on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 20.12.2023. The Hon'ble NGT orders dated 20.12.2023 is enclosed with this letter for ready reference.

You are also directed to coordinate with In charge, Regional laboratory, Sikar for conducting stack monitoring for verifying efficient working of pollution control measures.

Enclosed-As above

(Vijai N.)
Member Secretary

ole

Copy to following for Information and for further necessary action –

1. District Magistrate ,Churu , Rajasthan
2. Regional officer, RSPCB, Sikar
3. Regional officer, RSPCB, Nagaur

Signature valid

RajKaj Ref
5328467



Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.01.11 20:41:25 IST
Reason: Approved Member Secretary



Ann. R-2

RO RPCB Jhunjhunu <rorpcb.jjn@gmail.com> ³⁷

Fwd: Compliance of order dated 20.12.2023 in OA No. 186/2023 passed by NGT , Bhopal

3 messages

RORPCB NAGAU <rorpcb.nagaur@gmail.com>
To: RO RPCB Jhunjhunu <rorpcb.jjn@gmail.com>

Wed, Jan 10, 2024 at 10:23 AM

----- Forwarded message -----

From: **HO RSPCB Legal** <legal.rpcb@gmail.com>
Date: Tue, 9 Jan 2024 at 16:58
Subject: Compliance of order dated 20.12.2023 in OA No. 186/2023 passed by NGT , Bhopal
To: RORPCB NAGAU <rorpcb.nagaur@gmail.com>

Pl find herewith the Tribunal order dated 20.12.203 for compliance and further necessary action plz.
Legal Cell
Rajasthan State Pollution Control Board
Jaipur

--

Regards,
RO RSPCB Nagaur

 **OA NO 1862023 (CZ).pdf**
239K

RORPCB NAGAU <rorpcb.nagaur@gmail.com>
To: RO RPCB Jhunjhunu <rorpcb.jjn@gmail.com>

Wed, Jan 10, 2024 at 12:07 PM

[Quoted text hidden]

 **OA NO 1862023 (CZ).pdf**
239K

RO RPCB Jhunjhunu <rorpcb.jjn@gmail.com>
To: dm-chu-rj@nic.in

Tue, Jan 16, 2024 at 7:42 AM

Sir/Mam

Please find enclosed herewith, Hon'ble NGT order , wherein NGT has directed to inspect all 53 units located at RIICO Bidasar along with official Nominated on Behalf of District Collector Churu.

In view of the above, you are kindly requested to nominate one officer on your behalf to carry out joint duties visit with RSPCB in the coming week i.e from 21 Jan onwards till completion and submission of report of all the units at Hon'ble NGT.

Regards
[Quoted text hidden]

 **OA NO 1862023 (CZ).pdf**
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कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, चूरु (राजस्थान)

क्रमांक: प.40(3)(780)न्याय/एनजीटी/2023/100

दिनांक 18.01.2024

कार्यालय-आदेश

माननीय राष्ट्रीय ग्रीन ट्रिब्यूनल, नई दिल्ली मुख्य पीठ नई दिल्ली के द्वारा मूल प्रार्थना पत्र संख्या 20/2023 गोपाल गुर्जर बनाम स्टेट ऑफ यूपी में अपने आदेश दिनांक 22.02.2023 की पालना हेतु इस कार्यालय के आदेश क्रमांक 530-33 दिनांक 03.03.2023 के द्वारा गठित कमेटी के द्वारा प्रस्तुत/प्रेषित रिपोर्ट से माननीय अधिकरण संतुष्ट नहीं है। अतः माननीय अधिकरण के द्वारा उक्त प्रकरण में अपने आदेश दिनांक 20.12.2023 के माध्यम से प्रार्थना पत्र पर आदेश पारित किया है कि-

“The matter has not been taken seriously by the authorities concerned. Accordingly, we direct the District Magistrate, Churu, Rajasthan and the representative of the State Pollution Control Board, Rajasthan to nominate one competent official to examine all the 53 units located in RIICO Industrial Area, Bidasar, District-Churu and to see the compliances and violation with regard to the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. It should be ensured that there should not be any burning of solid waste and there should not be any discharge of untreated water into the open land or to water bodies or in case of any violation the proper necessary action initiated according to rule.”

अतः माननीय अधिकरण के आदेश की पालना में प्रश्नगत प्रकरण में अंकित विवादित स्थल का मौका निरीक्षण कर रिपोर्ट प्रस्तुत करने हेतु निम्नानुसार कमेटी का गठन किया जाता है-

1. उपखण्ड अधिकारी, बीदासर।
2. महाप्रबंधक, जिला उद्योग केन्द्र, चूरु।
3. क्षेत्रीय प्रबंधक, रिको, चूरु।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, झुंझुनूं।

उपरोक्त गठित कमेटी को पुनः निर्देशित किया जाता है कि माननीय अधिकरण के निर्देशानुसार प्रश्नगत स्थल का मौका निरीक्षण कर संबंधित सूचनाएं संकलित करते हुए यदि मौके पर किसी तरह के नियमों का उल्लंघन पाया जाता है तो विधिक नियमानुसार उपचारात्मक कार्यवाही करते हुए अविलम्ब रिपोर्ट प्रस्तुत करेंगे।


(पुष्पा सत्यानी)
जिला मजिस्ट्रेट, चूरु

क्रमांक: प.40(3)(780)न्याय/एनजीटी/2023/100 - 104
प्रतिलिपि :- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है-

दिनांक 18.01.2024

1. श्रीमान्, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर, राजस्थान।
2. उपखण्ड अधिकारी, बीदासर।
3. महाप्रबंधक, जिला उद्योग केन्द्र, चूरु।
4. क्षेत्रीय प्रबंधक, रिको, चूरु।
5. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, झुंझुनूं।


जिला मजिस्ट्रेट, चूरु

Information regarding plots under production at I/A-Bidasar

S.No.	Plot No	Name of Allottee/Transferee	Product	Remarks
1	F-1	M/s Kewatia Foods Pvt. Ltd.	Peanut Processing	U/P
2	F-2	M/s Kewatia Foods Pvt. Ltd.	Peanut Processing	U/P
3	F-3	M/s Kewatia Foods Pvt. Ltd.	Peanut Processing	U/P
4	F-4	M/s Vishwakarma Krishi Udyog	Krishi Yantra	U/P
5	F-5	M/s Shri Kanni Kripa sand stone	Stone Cutting	U/P
6	G1-6	M/s Krishan Gopal Godam	Stone Cutting	U/P
7	F-7	M/s Khilzi Engg. Company	Pipe Fiting	U/P
8	G-8	M/s S. R. Forging Work	Hook Iron Steel	U/P
9	G-9 (Corner)	M/s Rajwada Pump Ind	Sunrshibal Pump	U/P
10	G1-13	M/s Shri Mahalaxmi Steel Udyog	Steel Udyog	U/P
11	G1-15	M/s. Godara Industries	Polithin Pipe & Polithin Meteriyal	U/P
12	H-17	M/s Mastan Forging & Engg	Hook Iron Steel	U/P
13	H-19,20	M/s Novatex Industries	Solar Light System	U/P
14	H1-31,32	M/s Shri Ram Industries	Peanut Processing	U/P
15	H-33	M/s Shri Ram Industries	Peanut Processing	U/P
16	H-34	M/s Shri Ram Industries	Peanut Processing fenugreek (Methidra) Seed	U/P
17	H-35	M/s S. R. Forging Company	H.S. Pipe fittings & Nut	U/P
18	H-38	M/s M.S. Industries	Cloths Designing	U/P
19	H-39,68, 69, 70,	M/s Borawar Industries	Peanut Processing	U/P
20	H-40	M/s Bidasar Forge Ind.	Pipe fittings & Nut Bolt	U/P
21	H-41	M/s Hussain Forge Ind.	Pipe fittings & Nut Bolt	U/P
22	H-42	M/s Chhinpa Ind.	Cement jali Gamla	U/P
23	H-43	M/s S. K. Engineering Works	Pipe fittings & Nut Bolt	U/P
24	H-44	M/s Gold Star Forging Com.	Hook Iron Steel	U/P
25	H-54	M/s. Daga Industries	Food Industries	U/P
26	H-47	M/s Globle Forging Works	Hook Iron Steel	U/P
27	H-50	M/s Marudhar Trectors	Felts	U/P
28	H-51	M/s Neil Foods	Chana & Mungfali Rosted	U/P
29	H-52	M/s Jain Industries	Electrical Conduict Pipe	U/P
30	H1-56	M/s Nail Foods	Dairy Product	U/P
31	H-57	M/s J.R. Industries	Groundnut Processing	U/P
32	H-58	M/s J.R. Industries	Groundnut Processing	U/P
33	H-59	M/s J.R. Industries	Groundnut Processing	U/P
34	H-60	M/s Veer Biggaji Industries	Aata mil	U/P
35	H-63	M/s Shri Mahalaxmi Construction	Cement Block	U/P
36	H-61	M/s Natraj Industries	Barbed Wire	U/P
37	H-67	M/s Borawar Industries	Groundnut & Oil Processing	U/P
38	H1-72& 73	M/s Khushal Industries	Oil Packing	U/P
39	H1-81	M/s Sunil Kumar	Peanut Processing & Pashu Aahar	U/P
40	III-92,93	M/s R. K. Industries	Groundnut	U/P
41	III-94,95	M/s R. K. Industries	Groundnut	U/P
42	III-101	M/s Shri Industries	Groundnut	U/P
43	III-103	M/s Mangal Masala Udyog	Steel Febrication	U/P
44	F-113	M/s Khariya Agro Industries	Spices & Oil Mil	U/P
45	G1-158	M/s Sharma Enterprises	Mungfali Seaing	U/P
46	H-138	M/s Kardwal Industries	Manufacturing Mattal & allolys	U/P
47	H-144,145	M/s Kardwal Industries	Giti Brickets	U/P
48	H-146,147	M/s Kardwal Industries	Giti Brickets	U/P
49	G1-159	M/s. Krishana Ind.	Giti Brickets	U/P
50	H-37	M/s M S Industries	Groundnut Dalhan	U/P
51	F-109	M/s Ashok Industries	Cloths Designing	U/P
52	F-110	M/s Ashok Industries	Groundnut Seed	U/P
53	F-111	M/s Ashok Industries	Groundnut Seed	U/P

Amm.-R-5

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Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Sikar-332-001009



Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No : 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

M/s DK Metal & Alloys

G-1-158, RIICO Industrial Area , Bidasar Tehsil:Bidasar

District:Churu

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/11/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Copper Scrap Recycling plant** situated at **G-1-158, RIICO Industrial Area Bidasar Tehsil:Bidasar District:Churu**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **12/11/2020 to 31/10/2025**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
COPPER ALLOY PRODUCTS	Product	16.00 TON/MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard

Signature valid

Digitally signed by Njeraj Sharma
Date: 2021.01.06 17:27:57 IST
Reason: Self Attested
Location:





Regional Office Sikar
Rajasthan State Pollution Control Board
 Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
 Sikar-332-008009

Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No : 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

Pit Furnace with Graphite Crucible(500KG/HEAT){ 500KG/HEAT)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Fume Collection Hood , WET SCRUBBER	Particulate Matter	150 mg/M3
--	---	--------------------	-----------

- 5 That this consent to operate is being issued for production of :-
 1. Copper and its alloy products with capacity 16 Ton/Month by using LDO Fired furnace with capacity 500 Kg/Heat with pollution control measures namely, Fume collection hood, wet scrubber and stack with the pit furnace.
- 6 The total project cost shall not exceed to Rs 23.15 Lacs which includes the cost of Land, Building and Plant & Machinery & accordingly unit has remitted Consent to Establish fee of Rs 18000.00 under Air Act, 1981 (Slab-10 Lacs to 25 Lacs, Red Category & Under HWMR-2016).
- 7 That 33% area of the total area of industry's premises shall be covered by tree plantation.
- 8 The emission generated during melting operation (from tapping point, charging doors, furnace joints) should be collected and transferred to the air pollution control system namely Fume Collection hood , wet scrubber followed by exhaust blower and chimney of minimum 30m height from ground level.
- 9 That this consent is granted to the aforesaid industry to ensure control of pollution from the premises of the industry in accordance with various pollution control Acts, in no way confers the right to the industry to exit in violation of other Laws & statutory permission.
- 10 That the industry will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.
- 11 That unit shall maintain zero discharge status outside the premises.
- 12 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.

Signature valid

Digitally signed by Ngeraj Sharma
 Date: 2021.01.06 17:27:57 IST
 Reason: Self Attested
 Location:



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Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Sikar-332009
Phone: 01532-048009

Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No: 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

- 13 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
- 14 That unit shall provide adequate infrastructure facility for the stack monitoring i.e. step ladder, platform and port hole etc.
- 15 That the slag generated shall be stored and disposal in environmentally safe manner.
- 16 That no ground water shall be abstracted without prior permission from CGWA, New Delhi.
- 17 That the industrial effluent generated from blow down of cooling of induction furnace softened regeneration waste & cooling water shall be short & will be used for cooling purpose after taling it limits water circulation tank. no trade effluent shall be discharged inside or outside the factory premises in to a stream of well or sewer on land.
- 18 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal

Signature valid

Digitally signed by Ngeraj Sharma
Date: 2021.01.06 17:27:57 IST
Reason: Self Attested
Location:



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Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Sikar-332-008009

Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No : 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Sikar]

(A): Copy To:-

1 Master File.

Regional Officer[Sikar]

Signature valid

Digitally signed by Nitesh Sharma
Date: 2021.01.06 17:27:57 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 3082

Report On : 02/02/2024

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 30/01/2024 from DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar a sample of Source Emission (Stack) of M/S DK Metal & Alloys , Plant - Copper Scrap Recycling [107268] ,G-1-158; RIICO Industrial Area , City-Bidasar Tehsil- Bidasar , District- Churu Collected from Stack attached to LDO fired Pit Furnace with Graphite Crucible (500 Kg/heat) provided with fume collection hood & wet scrubber Collected on 29/01/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	24

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 02/02/2024

Poonam
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Ann.-R-7

45



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009
Registered



ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/Churu(Bidasar)/4(1)/2020-2021/98-99

Order No : 2020-2021/Sikar/7967

From :

Date : 18/05/2020

Regional Officer[Sikar]
Rajasthan State Pollution Control Board,
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

To,

M/s KEWATIA FOODS PRIVATE LIMITED (UnitID:102964)
F2,F3 RICCO INDUSTRIAL AREA, DUNGARGARH ROAD, BIDASAR, CHURU (RAJ.) 331501 , BIDASAR

I / We hereby acknowledge the receipt, in this office, on 05/12/2019 of your application dated **05/12/2019** for **Consent to Establish** for (project / process / activity name) **KEWATIA FOODS PRIVATE LIMITED** under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** having capital cost of the project Rs. **115.00 Lacs** duly filled in and accompanied by prescribed fee Rs. **6,000.00** and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** ,to **Consent to Establish** your industry at **F2,F3 RICCO INDUSTRIAL AREA,DUNGARGARH ROAD,BIDASAR,CHURU BIDASAR Tehsil:Bidasar District:Churu** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its processes provided that -

- 1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
- 2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
- 3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
- 4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
- 5.The Industry falls under **Green Category - Oil mill ghani & extraction (no hydrogenation/refining)** as per Head Office Order No. F.14(23) Policy/RPCB/PIg./01-44 Dated 08/05/2018.

Specific Condition :

- 1 That this acknowledgement is being issued for the Ground Nut Oil- 100 quintal/day.
- 2 The applicant/industry/process/project shall have to comply with the provisions of Water (Prevention & Control of Pollution) Act'1974, Air (Prevention & Control of Pollution) Act'1981 & Environment (Protection) Act'1986 & the standards prescribed there under along with the general guidelines and/or directions issued by the Central Pollution Control Board or the Rajasthan State Pollution Control Board time to time.
- 3 The applicant shall ensure to provide proper arrangement for containment and control of odour from the activity. Further, it shall ensure ambient air quality at the facility shall confirm to the ambient air quality standard prescribed under Environment (Protection) Act 1986.
- 4 That ground water shall not be abstracted without prior approval of Central Ground Water Authority. Besides no trade effluent shall be generated from the facility.
- 5 That this acknowledgement is being issued on the basis of documents/ information uploaded by the applicant/industry/ process/ project. The liability of veracity and correctness of the uploaded document/ information shall solely be of the applicant only.
- 6 In case, any direction for closure has been issued by the State Board for the same premises and has not been withdrawn, then this acknowledgment shall not be considered as consent, in any case and shall be treated null & void.
- 7 Any wrong or partial information/ concealment of facts or deviation from material facts shall make this acknowledgement null & void.
- 8 That this acknowledgement of consent application shall cease to be valid in case of any change in product/process/operation/raw material/capacity/area or in information/document submitted/uploaded at the time of seeking consent.
- 9 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/process/project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act'1974 & Air (Prevention & Control of Pollution) Act'1981, which may include imprisonment and/or penalty as per the provisions of the statutes.

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Copy To :

1 Master File.

Regional Officer[Sikar]

47

Regional Officer[Sikar]

Signature valid

Digitally signed by
NEERAJ SHARMA
DN: cn=NEERAJ SHARMA,
16.06.2018 16:00:00 +05:30



क्षेत्रीय कार्यालय
Regional Office
राजस्थानराज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
Rajasthan State Pollution Control Board, Jhunjhunu
Email:- rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in

Ph:-01592-295461



No. RPCB/JHU/ Churu-OTA-640/1979

Date:-01.02.2024

M/s Kewatia Food Pvt.Ltd.
Plot No. F-2, F-3, RIICO Bidasar
Tehsil - Bidasar, Distt - Churu.

Sub: Show cause notice for intended revocation of Consent to operate and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your food processing unit.

Ref.: i) Ambient Air Quality Monitoring conducted by RSPCB Regional Lab Sikar on date 02.05.2023
ii) Inspection of your unit by joint committee on date 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as "the Board") to initiate proceeding under the various provisions of the **Air(Prevention & Control of Pollution) Act, 1981** (hereinafter called as "the Air Act") for violation of the provisions of the act here-in-after shown: -

- 1) Where the Air Act came into force in whole of the State of Rajasthan w.e.f. 16.05.1981.
- 2) And where the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
- 3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
- 4) And whereas M/s Kewatia Food Pvt. Ltd.(herein after referred as "the industry") has established a food processing unit located at **RIICO Bidasar, Churu**. During process the industry will discharge air /or water pollutants.
- 5) And whereas, Consent to operate was granted to unit vide this office letter dated 18.05.2020 for with certain conditions imposed therein.
- 6) And whereas, RSPCB Regional Laboratory Sikar visited your industry for conducting stack air quality monitoring onj date 02.05.2023.
- 7) And whereas, it was observed that you have not provided adequate monitoring infrastructure with the boiler stack as per RSPCB Head Office order dated 09.03.2023.
- 8) And whereas, unit has taken Acknowledgement under green category while the unit is covered under orange category of industries. You are directed to apply for CTE and CTO under relevant acts with requisite fee and documents.
- 9) And whereas a show cause notice was issued to you by this office vide letter dated 15.05.2023 and you failed to submit reply within stipulated time.



क्षेत्रीय कार्यालय
Regional Office
राजस्थानराज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
Rajasthan State Pollution Control Board, Jhunjhunu
Email:- rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in

Ph:-01592-295461



- 10) And whereas, your unit was inspected by Joint Committee on dated 29.01.2024 and following deficiencies were observed:-
 - a) Unit has installed boiler without permission from State Board.
 - b) Unit has not provided adequate monitoring infrastructure with the boiler stack.
- 11) And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
- 12) And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
- 13) And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
- 14) And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/-(Rupees five thousand) per day** from the date of non-compliance observed.
- 15) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of the Air Act respectively with imprisonment for a term which shall not be less than one year and six months and with fine.
- 16) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

Therefore, the Board intends to revoke your consent to operate issued vide letter under reference , in exercise of the powers conferred upon it under provisions of the Air Act, 1981.

If you have any objections against intended revocation of your consent to operate, you may submit your reply to this office by dated 08.02.2024 failing which aforesaid action shall be confirmed as per provision of the Act without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, RPCB, Jhunjhunu


Regional Officer

Ann-R-9

50



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनू

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



No. RPCB/RO- JJN/ Churu Gen.-224/1981

Date:-01/02/2024

M/s Shri Karni Kripa Sand Stone
F-5, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your stone cutting unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Shri Karni Kripa Sand Stone (hereinafter called as the "the industry") is engaged in operating a stone cutting unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-॥ रीको औद्योगिक क्षेत्र, झुंझुनू, राजस्थान & 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनूं

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer



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REGIONAL OFFICE

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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

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LIF
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Environment

No. RPCB/RO- JJN/ Churu Gen.-224/1986

Date:-01/02/2024

M/s Kohinoor Prints (Shri Krishan Gopal Godara)
G1-6, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Revised show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your textile dyeing and printing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024 & this office letter dated 01.02.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Kohinoor Prints (Old Name- Shri Krishan Gopal Godara) (hereinafter called as the "the industry") is engaged in operating a textile dyeing and printing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनू, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



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- individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
 9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
 10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand) per day** from the date of non-compliance observed.
 11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer

Ann.-R-11

54



Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

Registered



ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/Churu(Sujangarh)/1907(1)/2015-2016/1656-1657

Order No : 2015-2016/Sikar/2731

From :

Date : 9/11/2015

Regional Officer[Sikar]
Rajasthan State Pollution Control Board,
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

To,

M/s Rajwada Pump Industrieis
Plot no.G9 RIICO INDUSTRIAL AREA , Bidasar Tehsil:Sujangarh

I / We hereby acknowledge the receipt, in this office, on 09/10/2015 of your application dated 08/10/2015 for **Consent to Establish** for (project / process / activity name) **Rajwada Pump Industries** under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** having capital cost of the project Rs. **30.00 Lacs** duly filled in and accompanied by prescribed fee Rs. **3,000.00** and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** ,to **Consent to Establish** your industry at **Plot noG9 RIICO INDUSTRIAL AREA, Bidasar Bidasar Tehsil:Sujangarh District:Churu** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its processes provided that -

- 1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
- 2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
- 3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
- 4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
- 5.The Industry falls under **Green Category - Jobbing and machining** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./9915-9954 Dated 07/03/2013.

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Specific Condition :

- 1 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being enforce
- 2 That this acknowledgement letter is being issued for operating a Leth work (of submersible pumps) unit only.

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Regional Officer[Sikar]

Copy To :

1 Master File.

Regional Officer[Sikar]



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Email:-rorpcb.jjn@gmail.com

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No. RPCB/RO- JJN/ Churu Gen.-224/1984

Date:-02/02/2024

M/s Shri Mahalaxmi Steel Udyog
G1-13, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your steelfabrication unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Shri Mahalaxmi Steel Udyog(hereinafter called as the "the industry") is engaged in operating a steel fabrication unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand) per day** from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer

Ann.-R-13

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No. RPCB/RO- JJN/ Churu Gen.-224/1985

Date: 01/02/2024

M/s Novatex Industries,
H-19,20, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your fabrication unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Novatex Industries (hereinafter called as the "the industry") is engaged in operating a fabrication unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान & 333001
CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand)** per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer



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No. RPCB/RO- JJN/ Churu Gen.-224/1982

Date:-01/02/2024

M/s M.S. Industries,
H 37-38, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your textile dyeing & printing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s M.S. Industries (hereinafter called as the "the industry") is engaged in operating a textile Dyeing & printing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

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Email:-rorpcb.jjn@gmail.com
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand) per day** from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer



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No. RPCB/RO- JJN/ Churu Gen.-224/1983

Date:-01/02/2024

M/s Borawar Industries,
H-39,68,69,70, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Complainece of Municipal Solid Waste Management Rules, 2016 in respect of your Peanut processing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Borawar Industries (hereinafter called as the "the industry") is engaged in operating a Peanut processing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं राजस्थान & 333001
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राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनूं

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.

Regional Officer



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

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No. RPCB/RO- JJN/ Churu Gen.-224/1974

Date:-01/02/2024

M/s Bidasar Forge Industries,
H-40, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your iron hinge & Nut Bolt manufacturing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Bidasar Forge Industries (hereinafter called as the "the industry") is engaged in operating a iron hinge & Nut Bolt manufacturing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनू, राजस्थान & 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

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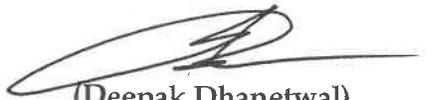
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand)** per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

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No. RPCB/RO- JJN/ Churu Gen.-224/1973

Date: 01/02/2024

M/s Chimnpa Industries,
H-42, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Complainece of Municipal Solid Waste Management Rules, 2016 in respect of your cloth washing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Chimnpa Industries (hereinafter called as the "the industry") is engaged in operating a Cloth washing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand) per day** from the date of non-compliance.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं राजस्थान & 333001
CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

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LiF
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Environment

No. RPCB/RO- JJN/ Churu Gen.-224/1975

Date:-01/02/2024

M/s S.K. Engineering works,
H-43, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your Pipe fitting & Nut Bolt manufacturing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s S.K. Engineering Works (hereinafter called as the "the industry") is engaged in operating a pipe fitting & Nut Bolt manufacturing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनू, राजस्थान & 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu(Rajasthan)-333001



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.

Regional Officer



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www.environment.rajasthan.gov.in



No. RPCB/RO- JJN/ Churu Gen.-224/1978

Date:-01/02/2024

M/s Pushpa Industries,
H-54, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your food processing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Pushpa Industries (hereinafter called as the "the industry") is engaged in operating a food processing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.



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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.

Regional Officer



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Email:-rorpcb.jjn@gmail.com
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No. RPCB/RO- JJN/ Churu Gen.-224/ 1987

Date:- 02/02/2024

M/s Neil Foods,
H-51, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Complainece of Municipal Solid Waste Management Rules, 2016 in respect of your food processing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Neil foods (hereinafter called as the "the industry") is engaged in operating a Food processing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

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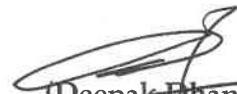
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



No. RPCB/RO- JIN/ Churu Gen.-224/1972

Date:-01/02/2024

M/s Neil Foods,
H1-56 RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 -Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your dairy products manufacturing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974(hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Neil Foods (hereinafter called as the "the industry") is engaged in operating a dairy products processing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.



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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/- (Rupees five thousand) per day from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.

Regional Officer

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान & 333001
CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



No. RPCB/RO- JJN/ Churu Gen.-224/1976

Date:-01/02/2024

M/s Shri Mahalaxmi Constructions,
H-63, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Complainece of Municipal Solid Waste Management Rules, 2016 in respect of your cement block manufacturing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Shri Mahalaxmi Constructions (hereinafter called as the "the industry") is engaged in cement block manufacturing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनू, राजस्थान & 333001
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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is Rs 5000/-**(Rupees five thousand) per day** from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely

(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.

Regional Officer

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान & 333001
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Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



No. RPCB/RO- JJN/ Churu Gen.-224/1977

Date:-01/02/2024

M/s Kardwal Industries,
H138, H-144,145,146,147, RIICO Industrial Area, Bidasar
Tehsil-Bidasar, Distt.-Churu

Sub: Show cause notice for intended closure directions and depositing Environmental Compensation under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974 And/or section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018-Compliance of Municipal Solid Waste Management Rules, 2016 in respect of your biomass Briquettes manufacturing unit.

Ref: Inspection of your unit by Joint committee on dated 29.01.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") and/or Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") for violation of various provisions of the Acts here-in-after shown:-

1. And whereas the Water Act & Air Act came in to force in whole of the State of Rajasthan w.e.f. 23/06/1974 & 16/05/1981 respectively.
2. And whereas the Water and Air Acts have enacted to provide for the prevention, control and abatement of water and air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water & air pollution.
4. And whereas M/s Kardwal Industries (hereinafter called as the "the industry") is engaged in operating a biomass Briquettes manufacturing unit at aforesaid address.
5. And whereas your unit was inspected by joint committee in compliance of Hon'ble NGT order dated 20.12.2023 on dated 29.01.2024 and during the course of inspection following deficiencies were observed:-
 - a. Unit is found operational without prior permission from State Board.
 - b. Unit has not provided adequate pollution control measures.
6. And whereas above stated violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

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8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And wheres the unit liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit maximum upto is **Rs 5000/- (Rupees five thousand) per day** from the date of non-compliance observed.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, this show cause notice is being issued in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and/or 31A of the Air Act, 1981 and State Board intends to issue following directions to:-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 07 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.

Sincerely


(Deepak Dhanetwal)
SEE & Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu.


Regional Officer